

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 338/2001
M.A. NO. 314/2001

New Delhi this the 14th day of February, 2001.

2

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

1. All India Central Govt. Canteen
Employees Workers & Association
through its Secretary General
Sh. Jogesh Chandra Nayak,
A.G.Canteen O/O A.G.Orissa (Canteen),
Bhubaneshwar-751001.

2. Shiv Lal,
Income Tax Canteen,
C.R.Building,
New Delhi-2.

... Applicants

(By Shri Naresh Kaushik, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of Personnel,
Public Grievances & Pensions,
Govt. of India, New Delhi.
2. Secretary, Ministry of Finance,
Deptt. of Expenditure,
North Block, New Delhi.
3. Director of Canteens,
Deptt. of Personnel & Training,
Govt. of India,
New Delhi.

... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Applicants are Central Government canteen employees. They have made a grievance in regard to the pay scales fixed for their cadre. In this behalf they have submitted a representation on 11.5.1999, a copy whereof is at Annexure-2. Though a substantial period has elapsed from the date of the representation, no decision thereon has so far been taken.

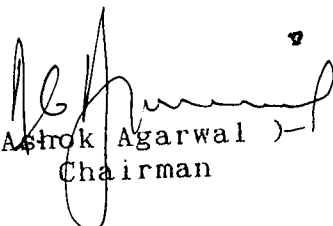
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2. Having regard to the aforestated facts, we find that ends of justice would be met by disposal of the present OA at this stage itself without notice with a direction to the respondents to dispose of the aforesaid representation by passing a speaking order expeditiously and in any event within a period of three months from the date of service of this order. We order accordingly.

3. Present OA stands disposed of accordingly.



(S.A.T. Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

/as/